

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 57/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Rajiv Puri
(Aryan's Minerals Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANISH BUCHASIA	CSP 4156 IP	PETITIONER	Manish Buchasia
2.				

ORDER

Learned PCS Mr. Manish Buchasia present for Appellant. None present for ROC.

Appellant filed proof of service of date of hearing along with copy of petition on ROC.

No representation of ROC received.

Appellant filed bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

Registry is directed to issue notice to Central Government through the office of ROC and RD.

List the matter on 12.04.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of March, 2018.



**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**